

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No: 562 of 2013

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 17-06-2013 passed in I.T.A.No.90/Hyd/2012 for Assessment year 2007-2008 on the file of the Income Tax Appellate Tribunal, Bench-'A', Hyderabad preferred against the Order dated 30-12-2011 passed in ITA No.1243/ DCIT CC-4/CIT(A)-VII/2010-11 on the file of the Commissioner of Income Tax (Appeals) -VII, Hyderabad preferred against the Assessment Order dated 31-12-2010 passed in P.A.N./G.I.R. No.AAOFS0038E on the file of the Deputy Commissioner of Income Tax, Central Circle - 4, Hyderabad.

Between:

Commissioner of Income Tax-V, IT Towers, A.C.Guards, Hyderabad.

...Appellant/Respondent

AND

M/s Jagadamba Pearls Dealers, 7-2-755, Pot Market, Secunderabad.

...Respondent/Appellant

Counsel for the Appellant: Ms. B. Sapra Reddy, Standing Counsel representing Mr. J.V. Prasad, Senior Standing Counsel for Income Tax Department

Counsel for the Respondent: Sri A.V. Raghu Ram

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.562 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

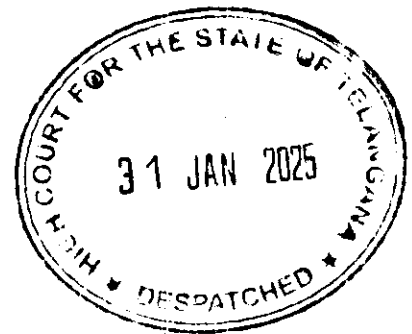
1. The Income Tax Appellate Tribunal, Bench-'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals) -VII, Hyderabad.
3. The Deputy Commissioner of Income Tax, Central Circle - 4, Hyderabad.
4. One CC to Mr. J.V. Prasad, Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to Sri A.V. Raghu Ram, Advocate [OPUC]
6. Two CD Gopies

kam/gh



HIGH COURT

DATED:06/01/2025



JUDGMENT

ITTA.No.562 of 2013

**THE APPEAL IS
DISMISSED AS
WITHDRAWN**

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27/01/25
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